

National Company Law Tribunal

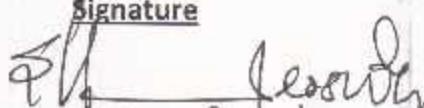
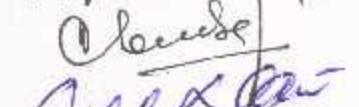
Allahabad Bench

CP NO 64/ND/2013

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: Mr. Rakesh Mahajan v/s B.D Mahajan & Sons Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397-398 of Companies Act,1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	S. D. Sudhi	Adv.	Petitioner	
2.	D. K. Chatterjee	Adv.	Petitioner	
3.	Suresh Kumar	Adv.	Respondent	
4.				

Order dated 20.02.2017

CP No. 64/ND/2013 Mr. Rakesh Mahajan Vs. B.D. Mahajan & Sons Pvt Ltd

Parties are represented by their respective counsel. The Counsel for petitioner moved application bearing CA No. 17. The Learned Counsel for the respondent intimates that they have not yet received a copy of the company petition as it is served on the respondent's office directly hence copy of the CA to be provided to him. The counsel seeks some more time for filing reply but he vehemently opposed for grant of any interim relief in the present CA. As the matter is already fixed for final hearing. Therefore, one week time is granted to file reply in the CA. The matter is adjourned for filing reply as well as for hearing on CA on 08.03.2017 and final hearing in the main company petition meanwhile the payment of the enhance salary if is made by the CA is subject to outcome of the present CA/CP. The parties are also at liberty to file them written submission provided that a copy of the reply to the CA to be furnished to the opposite counsel in advance.

The case be listed on 08.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 20.02.2017